

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6999/2017

(Arising out of impugned final judgment and order dated 27-10-2016 in CRLA No. 1017/1983 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

RAKESH SINGH & ORS.

Respondent(s)

Date : 29-11-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. D. Rai, Adv.
 Mr. Alok Kumar Pandey, Adv.
 Mr. Vijay Kumar Pandey, Adv.
 Mr. Sanjay Kumar Tyagi, AOR

For Respondent(s) Mr. Shiv Pasricha, Adv.
 Mr. Gaurav Khanna, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for respondent nos. 1 to 3 seeking adjournment, list the matter on 6th December, 2019.

(NEETA SAPRA)
PERSONAL ASSISTANT

(DIPTI KHURANA)
COURT MASTER (NSH)